

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

116. IA/1989/2024 C.P. (IB)/979(MB)2022

IN THE MATTER OF

Catalyst Trusteeship Limited

... Petitioner

Vs

Renaissance Indus Infra Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 30.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **09.05.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

219. IA/66/2023 IA/2724/2023 IA/4953/2023 IA/5729/2023 IA/4463/2023
IA/933/2024 IA/1229/2024 C.P. (IB)/979(MB)2022

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ORDER

IA/66/2023 IA/2724/2023 IA/4953/2023 IA/5729/2023 IA/4463/2023

IA/933/2024- Adjourned to **16.05.2024**.

IA/1229/2024- **09.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/